

**VOLUNTARY DISCLOSURE OF ASSETS AS ON 30.07.2013**  
**(in terms of the Resolution adopted in the Full Court Meeting held on  
May 07, 1997)**

ITEMS	DESCRIPTION	PARTICULARS		Remar
		Self –Justice P. Sathasivam	Spouse – Mrs. Saraswathi Sathasivam	
Landed Property	House Property	<p>(a) Residential Plot at Old No.120, New No.8, Fourth Street, Karpagam Avenue, Chennai-600 028.  By way of Sale deed dated 24.04.1981 registered in the office of the sub-Registrar, Mylapore Chennai-4 Extent 1.495 grounds in R.S. No. 4304 Part being Plot No. 114 in the lay out of L.A. No. 136 /71 – Market Value of the property as on the date of sale/as per the document was Rs.45,000/-</p> <p>(i) Ground Floor in an area of 1200 sq.ft. constructed in 1982.</p> <p>(ii) Addl. Construction with Ist Floor in an area of 1800 sq.ft. constructed in 1998.</p> <p>(iii) Entire house has been let-out since 1999.</p>		NIL
	Agricultural Properties	<p>Ancestral landed property allotted by way of partition deed dated 12.06.1981 among the sharers and by way of settlement deed dated 02.06.2003 by late Shri K. Palanisamy – father, partitioned by way of</p>		

		<p>registered partition deed dated 25.01.2013 among myself and two sons. As per the partition dated 25.01.2013 cash of Rs. 1 lakh was allotted to my share and all the lands including a house constructed therein with the funds of all the three sharers allotted to two sons.</p>	<p>(By way of sale deed dated 21.08.2000 – Market Value of the property as on the date of sale/as per the document was Rs.2,95,000/-)</p> <p>(b) 1.49 acres of agricultural land in R.S. Nos. 149/4, 149/6 &amp; 149/7 in Kadappanallur village, Bhavani Taluk, Erode Dist., Tamil Nadu.</p> <p>(By way of Sale Deed dated 02.05.2002 - Market Value of the property as on the date of sale/as per the document was Rs.1,86,500/-)</p> <p>(c) 2 acres of agricultural land in R.S. 147/1 in Kadappanallur Village, Bhavani Taluk, Erode Dist., Tamil Nadu</p> <p>(Ancestral property – by way of partition deed dated 26.06.2009 - Market Value of the property as on the date of partition/as per the document was Rs.3,53,000/-)</p>
Securities And Investments	Shares	430 (Four hundred and thirty) Equity Shares each of Rupees Ten only of Sakthi Sugars Limited, 73-A Race Course Road, Coimbatore, Tamil Nadu. Certificate No. 8972, Issued on 01.08.1979.	NIL

	Fixed Deposits	NIL	
	GPF	As on 30.07.2013 Rs. 31,42,894/-	
Other Assets /Movables	Jewellery	NIL	50 sovereigns (400 grams approx.) presented at the time of her marriage in 1970.
	Vehicle	NIL	NIL
Liabilities	Loan	NIL	Crop loan of Rs.1,00,000/- from Manickampalayam Primary Agricultural Co-operative Bank, Bhavani Taluk, Erode District. Tamil Nadu